

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 144/MP/2017

Subject : Petition under Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations 2016 and Central Electricity Regulatory Commission's DOP on Reserve Shutdown and Compensation Mechanism dated 5.5.2017 for seeking upward revision of the Technical Minimum fixed for schedule of operation of NLCIL lignite based Generating Stations (TPS I Expn, TPS II stage 1 & 2, TPS II Expn) and other related issues.

Petitioner : NLC India Limited (NLCIL)

Respondents : TANGEDCO and Others

Date of hearing : 14.2.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri M.G. Ramachandran, Advocate, NLCIL
Ms. Anushree Bardhan, Advocate, NLCIL
Shri S. Ravi, NLCIL
Shri K. Ravikumar, NLCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Ashok Rajan, NLDC
Shri G. Chakraborty, NLDC
Shri T. Kalanithy, NLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that pursuant to the Commission's direction, CEA has filed its report and the Petitioner has accepted the same.

2. Learned counsel for TANGEDCO objected to the CEA report and in support of its contention referred the Hon'ble Supreme Court judgment in PTC India Ltd. Vs. CERC in Civil Appeal No. 3902 of 2006.

3. After hearing the learned counsels for the Petitioner and TANGEDCO, the Commission directed the parties to file their written submissions, by 25.2.2019 with copy to each other.

4. Subject to the above, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**